

OA 675/2005
Dated : 01.04.2011

O R D E R [oral]

None for the parties. On perusal of record, it appears that no step is being taken neither on behalf of the applicant for the last several occasions. On 16.12.2010, the case was adjourned by way of last chance. In the circumstances, we are of the opinion that the applicant has lost its interest to pursue the matter. Therefore, the case is dismissed for non prosecution.



[A.K. Jain]M[A]

mps.



[Anwar Ahmad]M[J]